

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.98 and CA No.143 of 2017
IN
CP NO.154/Chd/Pb/2017**

Sanjay Gupta and Ors.Petitioners
Vs.
M/s. Supreme Tax Mart Ltd. and Ors.Respondents

Present: Mr. Aman Bahri with Ms.Aastha Ray, Advocates for petitioner.
Mr. Praveen Gupta, Advocate for respondents.

Notice of CA No.143/2017 to the respondents. Mr. Praveen Gupta, Advocate appearing for the respondents accepts notice. Copies have already been supplied. Learned counsel for respondents seeks time to file reply to the application.

List the matter on 11.10.2017 for arguments. The report of the Chairman is stated to have been received in the Registry. Learned counsel for the parties may have the inspection of the same. Reply, if any, be filed at least 3 days before the date fixed with copy advance to the counsel opposite. It is submitted that respondents have already filed reply to the main petition, copy of which has been supplied to the counsel for the petitioner. Rejoinder, if any, be filed at least 3 days before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

September 13, 2017
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